

for this ? (Interruptions)

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I am sure, the hon. Member realises the seriousness of the situation. (Interruptions)

SHRI SATYAGOPAL MISRA (Tamiluk) : I do realise it.

S. BUTA SINGH : That is why, kindly be serious about this. Many people have died. Therefore, do not take it lightly. (Interruptions) Sir, I want to reply to the queries made by Shri Harishji and Achariaji. The Government of India has already got a report by the Secretary, Ministry of Urban Development and the report has come to us. It has highlighted various lapses on the part of the various agencies.

The hon. Prime Minister has already announced that action will be taken in the light of the lapses indicated by the report of the Secretary, Ministry of Urban Development.

SHRI INDRAJIT GUPTA (Basirhat) : How many children have died ? (Interruptions)

S. BUTA SINGH : I am sure, I will come before this House with the action against those erring agencies and officials who have been found lacking in this kind of an exercise. Therefore, the House can be assured that the Government is determined to take action against those officials who have not been able to attend to this kind of a situation which has resulted in the death of 155 people.

MR. CHAIRMAN : Mr. Kolandaivelu, please continue your speech.

(Interruptions)

MR. CHAIRMAN : Now, no questions please.

(Interruptions)

16.07½ hrs.

STATUTORY RESOLUTION RE : APPROVAL OF THE CONTINUANCE IN FORCE OF THE PROCLAMATION BY THE PRESIDENT IN RESPECT OF THE STATE OF TAMIL NADU—Contd.

[English]

SHRI P. KOLANDAIVELU (Gobichettipalayam) : Sir, I rise to oppose the Resolution brought in by the Home Minister here. With regard to Article 356, actually we do recognise that the incident happened on January 28, of this year. In order to save democracy, the Union Government came to the help of the people of Tamil Nadu and imposed President's Rule.

Taking advantage of this, the Government of India cannot extend the President's Rule for ever.

16.08 hrs.

[SHRI SOMNATH RATH in the Chair]

Sir, even when the discussion was taking place here with regard to imposition of the President's Rule, even the Home Minister hon. Shri Buta Singhji made an assurance to the Members of Parliament here that elections would be held as early as possible, i.e. within two months. Two months have lapsed. Within two days, six months period is going to lapse. But there are no signs as to when the elections would be conducted. We are here to have early elections. But the Government of India is thinking in terms of postponing the elections for ever. My humble submission is that extending President's Rule is an undemocratic one. Even, I will go to the extent of saying that the Government of India must come forward in order to take away the Article 356 from the Constitution itself. It should not be a child-play and it should not be done according to the whims and fancies of the Government of India. Imposing President's Rule in each and every State is highly undemocratic and you may be autocratic but not democratic. At the same time, let me tell you whether the imposition of President's rule has settled so many issues which are arising out every day in the State. Actually,

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the Vanniya's agitation was mentioned by my colleagues. My friend Shri P.R. Kumaramangalam and others have mentioned about it.

The Vanniya agitation has been there for the last one year. When late Shri M.G. Ramachandran was there as Chief Minister, he wanted to solve the problem; actually he was sitting in the Secretariat for about one week continuously to solve the problems of different communities. Now, after the President's rule has been imposed, after the Governor Mr. Alexander came to Tamil Nadu, we find that this issue has not been settled; he has not invited the leaders of various communities and also the Vanniya leaders in order to settle the issue. When such is the situation, you are taking advantage of this Vanniya agitation and you want to postpone the elections. I would say that the Congress-(I) is not ready for the elections. That is why, under the guise of Vanniya agitation, you want to postpone the elections.

Coming to the NGOs' and teachers' strike, for about a month, the work of the State Government was paralysed; there was no work at all in government offices and actually people were suffering like anything. Their grievances have not been redressed by the Governor. With regard to the teachers' strike, let me ask one thing of the Government of India. When Mr. Narasimha Rao was the Minister for Human Resources Development and Mr. N.D. Tiwari was the Finance Minister, I had made representations on behalf of the teachers. A Commission was appointed and there is also a report in support of the teachers. Why don't you pay these teachers on par with Central Government employees? You have not done that.

When the President's rule is there, when the Governor is there, they are not looking into the grievances of the teachers and the NGOs. For about a month, for more than 26 days, the work of the Government was paralysed. In such a situation, would the people of Tamil Nadu want the President's rule to be continued there? If it is continued for another six months, what will happen to the people in Tamil Nadu?

I make this request to the Government of India: do not create another Punjab in India...

SHRI MULLAPPALLY RAMACHANDRAN (Cannanore): What do you mean by that?

SHRI P. KOLANDAIVELU: You are creating another Punjab there. That is what I am saying. You are not solving the problem there...

SHRI MULLAPPALLY RAMACHANDRAN: This is an irresponsible statement that he is making. (*Interruptions*)

SHRI K. RAMAMURTHY (Krishnagiri): He was also one of the Ministers there. What had he done to solve the problem?

SHRI P. KOLANDAIVELU: Is it not the duty of the Advisers to the Governor to look into such matters 'like NGOs' strike and teachers' strike? Why are the NGOs and teachers not paid properly? The Governor is paid, I think, about Rs. 10,000 or even more. These Advisers are also paid about Rs. 7000 to Rs. 9000. When such is the case, why are the NGOs and teachers not paid properly? What about the budget of Tamil Nadu? We are collecting a revenue of about Rs. 3000 crores in Tamil Nadu alone. Why not pay from that exchequer? You are not looking into their grievances. Now, what are the problems which the Tamil Nadu is facing? So many problems are cropping up in Tamil Nadu, but you have not come forward to solve those problems. The Prime Minister was on tour in Tamil Nadu in June—on 16th or 18th—and he gave an assurance to the people of Dharmapuri, Salem, Mettur and other places that he would be solving the Cauvery dispute. Have you solved it? What steps have you taken from 16th June upto this day to solve the Cauvery dispute?

What did you say to the people? Lot of false promises were made to the people. Why do you make false promises to the people in order to win hearts of the people there? If such is the case, I tell you, the Congress Government cannot solve the problem. You will not come forward to

solve the problem of Tamil Nadu, I know.

There are so many problems just like the Krishna River water problem for the Madras city. Since how long is it pending? You are saying and you are bringing so many schemes and so many missions have been appointed for drinking water supply. What sin the Madras city people have done? (Interruptions) Actually, I always keep in touch with the Congress people. They say that the Governor's rule is better than the popular Government. Do you admit, Mr. Chairman, that Governor's rule is better than the popular Government's rule? If such is the case, you impose the Governor's rule in almost all the States.

I will ask another question. In Gujarat, now there is no law and order being maintained. Almost all the policemen are under strike. So many thousands of policemen are in strike. What do you say about this? You have brought the CRPF, you have brought the BSF and the Army. But what is the State of affairs in Gujarat. Are you going to dissolve the Assembly there under Article 356? What are you going to do? (Interruptions) Actually, even the officers, the bureaucrats, they think as if they are Ministers and they expect the same garlanding by the public. They expect the same welcome boards when they go to the rural areas and to the urban areas. How can they? Are they representatives of the people there? We are Members of Parliament. But we are not being invited to the functions. The non-Congress (I) MPs are not being invited to public functions. But here there are so many Congress (I) MPs who are given the invitation and who preside over the functions. They are opening so many police stations and railway stations. Let me cite an example. (Interruptions)

SHRI N.V.N. SOMU : When the Second Channel was opened, myself and Shri Kōrunanidhi were not invited and only Mrs. Vyjayanthimala Bali was invited. (Interruptions)

MR. CHAIRMAN : Please proceed. (Interruptions) No side talks.

(Interruptions)

SHRI P. KOLANDAIVELU : Opposite

to the Meenambakkam Airport, there is a new Railway Station constructed by name Trisulam. Who opened it? Only our great Vyjayanthimala. She opened that Railway Station.

In my constituency the court building worth about one crore rupees was opened. Only the great Mr. Alexander came and opened that building. We had not been invited for the function. I made a plea to the Speaker as to why we had not been invited. Are we not the representatives of the people? We have been elected by lakhs and lakhs of voters; but we are being neglected. What sin have we committed? When such is the position, why do you want that the President's Rule must be continued and extended?

What about the President's Rule as such for the last six months? What are the new programmes that you have implemented? Except the IRDP and the NREP, what are the programmes that you have implemented? Let me ask this question to the Home Minister. I was a Minister in Tamil Nadu for about eight years. I know which are the programmes being implemented in the rural areas, in the urban areas and in cities. No new programme has been implemented so far in the last six months.

When the Tamil Nadu Budget was discussed here for the year 1988-89, I made a plea to Mr. N.D. Tiwari and when we asked questions to him he told us that with regard to elections that we want a popular Government to come in Tamil Nadu, as early as possible we are going to conduct the elections. He made an assurance here. What happened to that assurance? Of course, Mr. N.D. Tiwari has gone to UP, he is not here.

Like that so many assurances are being made; but those assurances are actually on paper and they are not being implemented. Only the people's representatives know the aspirations of the people and how to fulfil them and how to redress their grievances. Only people's representatives know these things and not Mr. Alexander or his advisers or the bureaucrats. That is why we don't want President's rule to be continued or extended. Once for all we have to take a decision as to when we are going to conduct

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the elections. The climate is congenial to have elections in Tamil Nadu. So why not have the elections? Why are you keeping mum? You are not at all opening your mouth with regard to elections.

People are thinking in other ways also. The Congress Government want to strengthen their own party. After strengthening the party, they want to hold the elections. When? Can it be done in the 20th century? In another ten years can you do it? You cannot. But here are people who are speaking ill of MGR rule, ill of Dravidian rule. Let me ask them one question. What did you do upto 1967? What about the poverty line? How much was the percentage? At the time when the Congress Government was there upto 1967, the percentage of people living below the poverty line was 63. After the Dravidian rule came, that figure has come down to 47%. What do you say for this?

Actually the Union Government wants to have the Kamaraj type Government in Tamil Nadu. The Kamaraj type Government means, you want to go back again to 60s and you want to have the percentage of people living below the poverty line more than 60. I am asking whether still you want to have Kamaraj rule. What is Kamaraj rule? Of course, we have got great respect for Kamaraj. When Dr. MGR was the Chief Minister of Tamil Nadu, in the name of Kamaraj a university was opened, a district had been named after Kamaraj.

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C.K. JAFFAR SHARIEF) : May I request you to yield for a minute?

SHRI P. KOLANDAIVELU : Yes, Sir.

SHRI C.K. JAFFAR SHARIEF : My hon. friend was referring to Kamaraj. I am glad that he said that he has got respect for Kamaraj. The financial figure or the per capita income or the question of bringing up the people from below the poverty line are not the only things that should be the guidelines to estimate the concern of a leader for

the poor people. Kamaraj has been the only leader in the South who has been so popular among the poor. (*Interruptions*)

AN HON. MEMBER : There were people like Shri Prakasam.

SHRI N.V.N. SOMU : When Kamaraj died he was opposing your Indira Gandhi.

SHRI P. KOLANDAIVELU : When there was a split in Congress in 1969 Kamaraj's house at Delhi was actually set on fire.

SOME HON. MEMBERS : By whom?

SHRI P. KOLANDAIVELU : I want to know the blacksheep who set Kamaraj's house at Delhi on fire. Will it not be correct to say that those who set on fire Kamaraj's house now want Kamaraj rule in Tamil Nadu? It seems they want to pay a tribute after setting fire to his house. That is the position now. (*Interruptions*)

SHRI N. SUNDARARAJ : Sir, I rise on a point of order.

MR. CHAIRMAN : What is your point of order?

SHRI N. SUNDARARAJ : He is speaking wrong.

MR. CHAIRMAN : There is no point of order.

SHRI P. KOLANDAIVELU : Sir, under the directions of the Speaker a consultative committee in order to help the Governor had been appointed on May 15. Home Minister is a member of that consultative committee. Ministers of State Shri P. Chidambaram and Shri Chintamani Panigrahi are also members of that committee. So many other hon. Members of the House are members of that committee. What happened to the consultative committee? We made so many appeals to the Governor. We have given written appeals to the Governor. Why has the meeting of the consultative committee not held? Forty members of the Lok Sabha and 20 members of the Rajya Sabha are members of the consultative committee. When so many hon. Members are members of the consultative committee then they ought to have consulted this consultative

committee before taking any decision with regard to NGOs strike and Teachers strike. Why did they not bring these matters before the consultative committee? It amounts to insulting and neglecting the elected representatives of the people. We are the only elected representatives from Tamil Nadu at present. Why do you want to neglect us? In what way you are superior to us! In what way you are higher than us! You please tell us. Maybe Mr. Alexander has been the High Commissioner of India in London and Secretary to Madam Gandhi but are we not the elected representatives of the people? Are we not here to redress the grievances of the people? We have not been consulted so far.

Even Mr. Siddhu, one of the Advisors, made a comment regarding Tamil Nadu that it is a peaceful State and there are no communal riots. (*Interruptions*) When such is the case, why are you not holding the elections?

Now let me tell you another thing. Sir, MGR's body had been buried in the Marina Beach—very near to our Anna's *samudhi*. Actually, on 8th of May, Mr. Siddhu and other advisors made an open announcement calling for entries for design competition for renovating the *samudhi*. The prizes to be given to the people for good designs were: Rs. 50,000 for the first prize; Rs. 30,000 for the second prize and Rs. 20,000 for the third prize. What has happened to the design competition? What happened to our MGR's *samudhi*? Are you not renovating it? Then, why do you give so many assurances to the people? In the place of advisors, in the place of Mr. Alexander, in the place of President's Rule, a popular Government must come. I request the hon. Minister to withdraw this and to hold the elections immediately.

SHRI A. JAYAMOHAN (Tiruppattur): Sir, I rise to support the extension of President's rule in Tamil Nadu. The hon. Member, Mr. Kolandavolu, has just now mentioned about the Kamaraj rule, which is a slogan raised by the Congress Party in Tamil Nadu. The Opposition parties say that we will not bring in Kamaraj rule in that State.

AN HON. MEMBER: There is no

possibility.

SHRI A. JAYAMOHAN: The people will decide that, not these people. (*Interruptions*)

MR. CHAIRMAN: Order, please.

SHRI A. JAYAMOHAN: Sir, Kamaraj rule denotes that—even we can say—that was the golden era of Tamil Nadu. We got industrial revolution at that time. We got agricultural revolution. But Mr. Kolandavolu says that poverty was more at that time, than that of the Dravidian rule. I can tell you that all the poverty alleviation programmes implemented in Tamil Nadu had been financed by the Central Government, not by the State Government. (*Interruptions*) And because of that, poverty has been reduced. The Dravidian parties spent the Government funds only for some popular measures and not for the developmental activities in Tamil Nadu. That is why we are saying that for about twenty years there was at all no development. There is rampant corruption all over Tamil Nadu. Except MGR, all his lieutenants have worsened the situation. They swindled the money of the Government of Tamil Nadu. They swindled the money of the people. That's why people want a change. Now I can tell you that the Opposition Members want election for co-operatives to be held very soon. But I ask one question.

AIDMK ruled Tamil Nadu for more than 11 years. What made them not to conduct the co-operative elections at that time? What made MGR or the AIDMK Government not to conduct co-operative elections? The simple reason is that they made nominations of all co-operative societies, they nominated the Chairmen of the co-operative societies with their own men. They misruled all the co-operative societies. That is why the hon. Governor, Mr. Alexander took over the charge of Tamil Nadu and he made an announcement that co-operative elections are going to take place in Tamil Nadu. Still that process is going on but there are so many hurdles. Those hurdles are made by AIDMK Government and not by the President's Rule. They have formed some restrictions and some rules. Those anomalies must be removed and then let them conduct the elections. If they do not remove the

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hurdles, the people those who mismanaged the societies may come to power again. That is why, the Congress makes a demand to remove all the hurdles made by the AIDMK Government by conducting the co-operative elections. Mr. Jeevarathinam said that there were malpractices done already in those societies. The Central Government must come forward with a statement that there must be a probe into the allegations regarding those societies. After doing all these things, let them make an announcement for the co-operative societies elections. Otherwise, the people who mismanaged may come to power and ruin the societies. The co-operative societies and co-operative banks are running at a loss. Why? How does it happen? All the mills are running at a loss. Who made them to run at a loss? It is only the ruling party people, the Dravidian people who did all these things.

After the announcement of the President's Rule, we have made so many achievements. The President's Rule has brought in clean administration in all departments, particularly the Regional Transport Offices, the Commercial Taxes registrations, the public distribution system and police. They rectified so many things. So far, 68 cases of trap have been detected by the State Government. Not only that. An IAS Officer of Chengalpattu who committed wrong procedure has been suspended from service. So many Public Grievances Cells have been set up all over, not only at the Collectorate level but at the District Head Offices level and departmental level also to go into the grievances of the people. Before the President's rule, 3743 files were pending with the Tamil Nadu Government and within a lapse of three weeks, all those files are cleared by the President's Rule. The files are connected with industrial development but the previous Government kept it pending only to get bribe from the parties. Not only that. So many procedures have been regularised. Industrial stagnation has been removed. They have been given so many concessions to start new industries in Tamil Nadu. My friend, Mr. Kumaramangalam has said that out of 41 sick industries, 14 industries are revived so far and the State Government is taking steps in this regard. The President's Rule takes steps to revive the conditions of

the industries and to bring all the industrialists into the sphere of speedy industrialisation.

In the rural sector in order to supply essential drinking water to the poor, 4000 bore wells have been dug in the past four months. In order to clean the administration and curb corruption, more than three thousand raids were conducted by the State Government. According to the data available, 445 officers were arrested and out of them 15 were convicted so far. These are some of the steps taken during the President's rule in order to streamline the administration. That means that these things had been happening in the administration which was made corrupt by AIDMK Government and the Dravidian movement in Tamil Nadu in the past twenty years. Only in the last five months of President's rule, these things were rectified. As I said, the President's rule in Tamil Nadu has been striving for a clean administration and to help the poor, to help the needy. This task must be fulfilled further and immediately.

We are not opposing the elections. So far as the Congress Party is concerned, we are ready to face the elections any time. We will see that there will not be a Dravidian rule in Tamil Nadu hereafter. Shri Kolan-daivelu told the House that there would not be any chance for the Congress Party to come to power in Tamil Nadu. I must tell the Opposition parties in this august House that it is only with the support of the Congress Party that the Dravidian party came to power in Tamil Nadu. Shri Karunanidhi came to power in 1971 in Tamil Nadu with the support of Congress only...*(Interruptions)*.

MR. CHAIRMAN : No interruptions please. You will have your say also.

SHRI A. JAYAMOHAN : It is only those who got the support from the Congress Party came to power in Tamil Nadu. Nobody can deny that.

As I said, so many developmental activities have been completed during the President's rule. The President's rule is sought to be extended now. We can assure the people of Tamil Nadu that they are going to get a clean administrative machinery, and a Government which would produce fruitful results.

I thank the hon. Home Minister for bringing this Resolution for extending the President's rule for six months and I support this Resolution.

SHRI N.V.N. SOMU (Madras North) : Mr. Chairman, Sir, at the outset, I want to state on behalf of my DMK party that it is a fraud perpetrated on the people of Tamil Nadu. When the President's rule was imposed in Tamil Nadu, an assurance was given for an early election. Even during the budget debate in the last session, early elections were assured in Tamil Nadu. Also when Shri Alexander, the present Governor, of Tamil Nadu assumed office of the Governor, he said :

"The people of Tamil Nadu would have elected Government at the earliest possible opportunity."

Six months' period is not the earliest possible opportunity for Shri Alexander. The election is now further sought to be postponed for some more months. There is no necessity for this except that the Congress Party in Tamil Nadu is waiting for a fair weather for them, which they are not going to get. Even on 9th April this year, the Governor said that he was satisfied that the drought conditions would not stand in the way whenever the Election Commission decided on the date.

Asked about holding Assembly elections in the State, the Prime Minister, turning to the Governor, Dr. P.C. Alexander, told presspersons in a jocular vein, "You could seek the answer for this question from Dr. P.C. Alexander."

However Dr. Alexander parried questions in this regard put to him after the Prime Minister had left for Delhi. "You should not have let off the Prime Minister without getting a proper reply" he said in a lighter vein, adding, "You know very well that holding of elections should be decided by the Election Commission."

That was the answer. If you ask the Prime Minister he will say ask the Governor and if you ask the Governor he will say, ask the Prime Minister. They are playing the game of hide and seek. How irresponsible persons they are, I want to say this with much

agony.

Can they throw the blame on the Election Commission? The Electoral Officer of the Tamil Nadu State clearly stated that they are ready for the elections; Electoral rolls are revised, boxes are ready, officers are ready and now the green signal should come from the Central Government. The Chief Election Commissioner of the Tamil Nadu State had said this. Even the Governor himself has accepted this.

Again I would like to quote the Hindu dated 19 May, 1988 :

"At the Governor's Press conference today a reporter drew the attention of Dr. P.C. Alexander that the electoral rolls will be finally published in a couple of days and wanted to know if there was any indication of the possible time for Assembly elections in the State.

Dr. Alexander said that he had no information and it was for the Election Commission to fix the date for the election.

Asked whether the Commission had formally consulted the Governor in this regard, the Governor said, "not yet".

Even on May 8, after the Chief Election Commissioner of Tamil Nadu had announced that the lists are ready, boxes are ready, the people also are ready, the Governor did not consult the Election Commission with regard to the elections. Even on May 8, when all the work was over, the Governor did not consult the Election Commission. Why? The reason for this is that they had a Congress Conference at Maraimalai Nagar. They expected a huge crowd but saw only an empty ground. Just one or two thousand people were there. Then the Prime Minister got wild with the Tamil Nadu Congress Party. Then again he toured some of the parts of Tamil Nadu and there also he saw only the police.

Even in normal functions in which the Prime Minister and my hon. Minister Shri Buta Singh also participated, they utilised it for criticising the Opposition parties. That

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was the magnanimous culture of the Congress Party. Therefore, the Congress Party wants to postpone the elections. And they have found out a convenient reason for this, i.e. the Government Servants' and Teachers' strike. It is a lame excuse. If the elections are held at the stipulated time, or at the conclusion of the President's Rule, the Government Servants and Teachers would have negotiated with the popular Government. They have told this umpteen times. But the atrocities committed against the teachers and Government servants are beyond description.

PROF. N.G. RANGA : By whom ?

SHRI N.V.N. SOMU : By the Governor ; how many arrests, how many poverty deaths, how many lathi charges. Not only that, you divided the NGO Union and Teachers' Union, even then the agitation was intensified. Only after you witnessed the mammoth crowd of teachers and Government servants in the Madras city, they gather like anything, the Government came down just to appoint a Commission headed by Justice J. Ramanujan and others. Even at an earlier stage, he could have done it. They could have taken up these policy matters even earlier. So, please do not throw the blame on the teachers and Government servants to suit your political whims and fancies.

My friend Shri Kumaramangalam criticised the DMK's rule. What about the Congress Party's 40 years rule ? India owes nearly Rs. 50,000 crores to foreign countries as debt. After 40 years of rule, we owe Rs. 50,000 crores to the foreign countries. My friend Shri Kumaramangalam also spoke about the Vanniyar agitation. I would like to state here that it is the Congress Party which swallowed the Tamil Nadu Toilers' Party headed by Ramaswamy Padayachi in 1952. And this very same Congress Party also swallowed the party headed by Manickvelu Naicker in 1952. They swallowed the Vanniyars' Party too. And now, they shed crocodile tears for the Vanniyars ! It is an utter shame.

Sir, some of Congress friends are praising

the Governor's rule. Who is Dr. Alexander ? With all respect for Dr. Alexander, I would like to pose a question.**

(Interruptions)

AN HON. MEMBER : How can he talk like that ? It must be expunged.

MR. CHAIRMAN : It will not form part of proceedings.

SHRI N.V.N. SOMU : I am mentioning only facts which appeared in the newspapers also.

MR. CHAIRMAN : No, it will not go on record.

(Interruptions)

SHRI N.V.N. SOMU : The Governor of Tamil Nadu was the Principal Secretary to the Prime Minister.* tenure.

Shri Alexander** resigned. But after some time, he has again been posted to Tamil Nadu as the Governor. And my dear Congressmen, you are praising that Governor's rule like any thing.

I would like to mention one more thing here. Dr. Alexander went to Vellore some months back. Some handloom weavers presented a petition to him and asked him to redress some of their grievances. Then Dr. Alexander asked,**

It appeared in the newspapers Sir.

AN HON. MEMBER : This is too much. He cannot talk like that.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : Please do not indulge in this sort of maligning. (Interruptions)

SHRI N. SUNDARARAJ : It must be expunged.

MR. CHAIRMAN : I have stated earlier that it would not go on record.

SHRI N.V.N. SOMU : I am not criticising the institution of the Governor. I am criticising an individual's actions.**

**Expunged as ordered by the Chair.

SHRI N. SUNDARARAJ : He is making false allegations. He cannot speak like that.

SHRI N.V.N. SOMU : Shri Kolandavelu also made some observations in this regard. I want to mention just one thing here. If you feel that the Governor's rule is so worthy, why does not our hon. Prime Minister, Shri Rajiv Gandhi resign** and let whole of India prosper? Why should they not set an example for others throughout the country?

AN HON. MEMBER : Is it a logical argument?

SHRI N.V.N. SOMU : Yes.

My friend, Jeevarathinam Mudaliar mentioned that Dravidian's rule is a dark age. It may be a dark age or a bright age, but what about Rajiv Gandhi's Government. It is a dead age. You see in the last four years, how many grave yards had come up in Punjab. How many in Shri Lanka? How many innocent people were killed? Please ask the man sitting in the corner. Dark age is better than the dead age. This is what I want to convey to my hon. friend Shri Jeevarathinam Mudaliar. Not only that. I would say it is only because of the ego of one particular individual that they have come up.

My Leader Dr. Karunanidhi, the other day talked about corruption. My leader Dr. Karunanidhi used to tell a story in the public meeting. One Sheikh was travelling in a flight. He wanted to marry the Air Hostess who was very beautiful. But he was told that Air Hostess belongs to the Indian Airlines. Then the Sheikh told that I will purchase the Indian Airlines. Then the Sheikh was told that Indian Airlines belongs to the Government of India. Then the Sheikh told that I will purchase the Government of India. Then the Sheikh was told, it is impossible because it was already purchased by the Bofors. That is what Dr. Karunanidhi used to say. Tall talks of Tatas with Congress, Birlas with Congress, Dalmias with Congress...

THE MINISTER OF ENERGY (SHRI

VASANT SATHE) : Did you tell a joke? Shall we laugh now?

PROF. MADHU DANDAVATE : He says, it is not a joke, it is a reality!

SHRI N.V.N. SOMU : You see Kamaraj. He was the late lamented Chief Minister of Tamil Nadu. He was a veteran Congressman of Tamil Nadu. He had appreciated our leader Dr. Karunanidhi in 1976. What he told at that time was, "Due to Mr. Karunanidhi, only in Tamil Nadu, I can enjoy the breeze of independence because you only opposed the emergency in 1976." How he was offended?...

SHRI N. SUNDARARAJ : Kamaraj never said that.

SHRI N.V.N. SOMU : You don't know. Our DMK Party, the CPI (M), and the CPI demonstrated on June 15 for holding quick and fast elections.

But after the defeat in the Allahabad elections I knew that the Government will not hold elections because they knew that the outcome will be repeated everywhere. During the Dravidian rule, only Rs. 500 crores was its in 1967. Our leader Dr. Karunanidhi created the Slum Clearance Board. He abolished hand-pulling rickshaws and introduced cycle rickshaws. He also introduced Water Drainage Board. So many schemes were introduced with this Rs 500 crores. Now Rs. 3,000 crores is the income of the State treasury. They have introduced a very good programme. They have asked the married women in Tamil Nadu to postpone the child birth for ten years and asked the unmarried girls to postpone the marriage for ten years. There is a saying in Tamil *Vazhavetti*. It means, a wife who is not living with her husband. Same is the case with the Congress. They were thrown out in 1967. That *Vazhavetti* wanted to have the marriage, i.e. election and to form the family, i.e. the Cabinet. What is this *Vazhavetti*?

Lastly, don't think that I am warning. If you do not hold elections, soon you will have to face the popular agitation in Tamil Nadu. Please keep up the morality of

**Expunged as ordered by the Chair.

[Shri N.V.N. Somu]

democracy. Don't indulge in the acts of fascism, anti-democratic ideas.

With these words, I oppose strongly this Resolution.

17.00 hrs.

SHRI N. SUNDARARAJ (Pudukkottai): I support the hon. Minister's resolution. I fully accept the Government's views on the reasons for the extension of President's rule in Tamil Nadu—particularly the recent agitation by Government employees in Tamil Nadu which has continued for more than 31 days. During that period, I am sorry to say that parties like DMK and the Left parties supported this agitation. In spite of all this, Government was prepared to give them benefits to the tune of Rs. 70/- plus Rs. 10/-, and Rs. 15/- as medical expenses, and various other concessions including the appointment of a Pay Commission. It has been formed now.

There is one more reason which is very vital in this respect, viz. the Vanniyar agitation which is prevailing in about four northern districts of Tamil Nadu, where they are in a majority. Those people have been agitating for the past 8 to 10 months. The late Shri M.G.R. had called them for talks across the table. He did not call those people alone. He had called all the communal parties, communal leaders throughout the State numbering 500-odd, including sections, sub-sections e.g. Vanniyars, Mukkulathars, all the backward classes and forward classes. The Vanniya community is demanding 20% reservation. In Tamil Nadu, there is 18% reservation given to Harijans and STs, 52% to backward classes, and 30% to forward classes. And the Vanniyars are demanding 20% for themselves alone, which is an issue to be talked over by Government officials. We cannot take a decision immediately, because leaders of the Vanniya community in the State has asked the people of their community to boycott the election whenever it comes, whether in August, September or any other date. They have said that whenever the election is held, the whole community should boycott it; not only boycott it, but that anyone who goes to the polls

will be attacked. These are the conditions now laid down by the Vanniya community's leaders. So, the Government is not in a mood to go in for the elections against the wishes of those people who comprise nearly two crores out of the total population of Tamil Nadu. So, Government wants to have talks with them before going in for elections.

Sofar as Governor's rule in Tamil Nadu is concerned, it has a new perspective on administration. I do not call their 20-year rule in Tamil Nadu as the Dravidian rule. They may call it in any manner. But after their 20-year rule, a cleaning process is going on in Tamil Nadu, because there was corruption to the maximum, to the core. I would like the Governor's administration to look into that. I will not appreciate if only the Peons who got a mere Rs. 2 are caught by the Vigilance Department, or if some Collectors who had misused their powers to give some Government land to their sons are caught. For example, yesterday one Pandian was suspended; he was an IAS officer. I would like Government to go into the acts of the politicians who were in power for the past 20 years—those who have amassed wealth to the tune of crores.

The hon. Member Mr. Kolandaivelu has once said that a former Minister in the Tamil Nadu cabinet has buried, hidden or concealed Rs. 7 crores in the burial ground of his father. (Interruptions) The hon. Member is here now. He has mentioned it in the Press; he has said it in public meetings. He has given it in writing. (Interruptions)

PROF. MADHU DANDAVATE (Rajapur): Give us the address.

SHRI N. SUNDARARAJ: He is the former Minister. He has the address. He has even mentioned it to the Prime Minister. It was said by Mr. Kolandaivelu himself that not just lakhs or crores of rupees are with the Janaki faction. There are tonnes of rupees. You have got only to weigh the amount with the help of weighing machines. So, these things should be brought to light, because the officers alone are not corrupt. Even the politicians should be brought before the people's court and convicted.

Only then clean Government, democratic Government could be established in Tamil Nadu.

As far as elections are concerned, not only the Congress (I) is interested postponing elections but also two leaders of Jayalalitha's faction—one is Mr. Panruti Ramachandran and another is Mr. Thirunavakarasu—earlier stated that the elections should be postponed due to agitation and various other factors. So, I thought the same situation would be prevailing in this House also by the same group. But Mr. Kolandaivelu has spoken otherwise; he has expressed a different view.

SHRI P. KOLANDAIVELU : They are not in our party. They might have said so many things. (*Interruptions*)

SHRI N. SUNDARARAJ : I am saying that the two leaders of Jayalalitha's faction had stated earlier about it and Mr. Kolandaivelu has said that they are not in his party; they are dissidents. (*Interruptions*)

SHRI P. KOLANDAIVELU : Actually, they are dissidents; they are not in our party. (*Interruptions*)

SHRI MULLAPPALLY RAMACHANDRAN : You are sitting on the fence. (*Interruptions*)

MR. CHAIRMAN : Names should be avoided.

SHRI N. SUNDARARAJ : The names of those leaders they had stated openly. Then Mr. Ayyapu has said that they are prepared to hold elections only after having alliance with other parties. But I would like to state categorically that our party will go to polls alone without any alliance whatsoever. We are prepared to face electorates alone. (*Interruptions*)

SHRI KADAMBUR JANARTHANAN : That is what we want.

SHRI N. SUNDARARAJ : We will go to the people without any alliance. But, at the same time I would like to ask DMK leader, Shri Somu, is he prepared to go to polls without any alliance—Muslim League, CPI, CPM? Let him say clearly about it. I am giving him a challenge. At the same

time, Shri Ayyapu has stated that only after there is a compromise or truce in Sri Lanka that they would like to hold elections. But I would like to tell him that truce is in the offing; it will come in a day or two; in a few days, the whole settlement will come and the future of Sri Lanka will be safeguarded by the Indian Government, by our respected Prime Minister Shri Rajiv Gandhi. So, we should not think of elections and the issue of Sri Lanka together.

Mr. Jagathrakshakan has stated that the salary of an Advisor is Rs. 15,000. I do not know from where he has got this data. But as far as Advisors in Tamil Nadu are concerned, they are very fine.

One Adviser is Mr. Padamanabhan, a former Chief Secretary of Tamil Nadu Government, who was appointed by the late Chief Minister, Ramachandran. He is still continuing as an Advisor. Another Advisor is Mr. Rama Krishna, who tackled the agitation of the employees along with the Chief Secretary, Rajendran, in a perfect way without any harassment. He had perfectly settled the matter and the employees of the State Government were very happy with them. At the same time, I would like to say that as far as NGOs' agitation is concerned, it is the Government by Mr. Alexander which has called the Government officials to have a talk with the Advisor and settle the matter. When MGR was there, at that time, there was an agitation going on by NGOs and others. He simply said, "I would not like to have a talk with them. The people would look after themselves." "Makkala Parthukkolvargal", it means the employees will be threatened to go to their work; they will not be asked to wait outside; they will go inside. People will look after themselves.

It means that they will be threatened to go to work. They will not be asked to wait outside. They have got to go inside. If they do not go to work, the people will look after them. So, we did not follow the same principle. We will follow it in a different way and ask them to have a talk with us and settle the matter across the table.

One more thing which I felt very much was when Mr. Kurup mentioned that Mr. Kamaraj during his lifetime was written off.

[Shri N. Sundararaj]

It is a very sorry statement, coming from a young man with Marxist thinking. I must say.

SHRI SURESH KURUP (Kottayam) : I said, politically written off

SHRI N. SUNDARARAJ : Yes. It hurt me. Not only me, so many people. Because, he was not a man. He was a legend. He was institution by himself. He came from an ordinary family. When he died he never left any will that after his death his property should go to such and such people. His property was only two dhotees, one pair of chappals and one spectacles. That was all. He did not leave any property of his own.

AN HON. MEMBER : He never got any commission. (Interruptions)

SHRI N. SUNDARARAJ : But now we can see today, those people who have been Chief Ministers, how many houses they own in Madras. (Interruptions)

SHRI KADAMBUR JANARTHANAN (Tirunelveli) : Yes, yes. Anna, after becoming the Chief Minister MGR has not earned a single pie for his own use. (Interruptions)

SHRI N. SUNDARARAJ : I do not want to go into a controversy. He is no more. I do not want to tarnish the image of any late leader. (Interruptions) I am thinking only of Kamaraj. He was the man who in 1939 relinquished, resigned the Chairmanship of Virudhnagar Municipality to work for the cause of the nation.

In 1964 he resigned Chief Ministership, powerful Chief Ministership of Tamil Nadu, to work for the nation's welfare, for the people and took over the Congress Party.

PKOF. MADHU DANDAVATE (Rajapur) : He gave up Congress (I) also !

SHRI N. SUNDARARAJ : He was the man who introduced midday meals scheme for the children of Tamil Nadu which was later on taken over by MGR as his programme. He was the man who brought free education to the children of

Tamil Nadu. Without his administration, without his power, there would not have been so many IAS officers or IPS officers, who came up just because of him. Free education, free shirtings and all the help so many IAS officers, doctors came up. And there is no need to pay money to pay for any medical college seat or in colleges. Today we see during these 20 years' rule, how many lakhs, how many thousands to be paid to third persons to get a seat in the medical colleges, or engineering colleges ; not capitation fees, it is only a bribe.

At the same time, Mr. Kolandaivelu has said that some people had burnt the house of Kamaraj in Delhi and those people are seeking to bring back Kamaraj rule in Tamil Nadu. But I personally ask : Those who burnt the houses, who were those people ? He could not answer. They were Jan Sangh people. Those people, during an anti-Congress agitation they burn the houses, to throw away Congress people. (Interruptions)

We are asking for Kamaraj rule there. What is the difference ? I do not know whether he is not able to understand, who were those people who burnt the houses, and I am sorry to state this, that he does not know it. —Prof. Dandavate was there —But at the same time, they are having an alliance with the people of Jan Sangh. So, I am sorry to say this. (Interruptions) Now, what is the present position ? The BJP, where is the BJP ?

I would like to say one more thing. One Cabinet Minister of the Centre should be appointed to look after the affairs of Tamil Nadu.

SHRI KADAMBUR JANARTHANAN : Why do you want him ?

SHRI N. SUNDARARAJ : This is not a new thing. Let me say.

SHRI KADAMBUR JANARTHANAN : Then you do not have any faith in the Governor. (Interruptions)

SHRI N. SUNDARARAJ : Sir, let me say. Earlier there was a precedent when Mr. S.S. Ray, who was the then Cabinet Minister here, was appointed to look after the affairs of West Bengal. The same thing could be continued now also.

Sir, I would like to say one more thing. We have dismissed the State Assembly. But we have not dismissed the Assembly Speaker. He is roaming the whole of Tamil Nadu and making ** speeches. No ordinary man can hear his speeches. We have got to look into the matter Sir. I request the Home Minister to look into it. (*Interruptions*)

DR. S. JAGATHRAKSHAKAN (Chengalpattu): He is the Speaker. He is not here. He is mentioning his name. (*Interruptions*)

MR. CHAIRMAN: The reference to Speaker will not go on record.

(*Interruptions*)

SHRI N. SUNDARARAJ: He is the Speaker now. I did not mention his name. The Speaker of the Tamil Nadu Assembly goes and addresses every public meeting and makes such a kind of ** speech, which cannot be heard by any ordinary man. (*Interruptions*)

MR. CHAIRMAN: The word "... " will not go on record "... " is unparliamentary.

SHRI N. SUNDARARAJ: I would like to quote two examples. The DMK Chief Karunanidhi was conferred a doctorate by Annamalai University. When he was going to Annamalai University during that time students' agitation was there against giving him the doctorate. In the police lathi charge, one student by name Udhayakumar has been killed. (*Interruptions*)

MR. CHAIRMAN: Please proceed and conclude.

SHRI N. SUNDARARAJ: The father of the dead son was called for an inquiry, and he told the Inquiry Commission that the dead son was not his son. He was asked to say like that. Do you want that kind of Government now? (*Interruptions*)

SHRI N.V.N. SOMU (Madras North): We want Bakthavath Salam Government, which has killed one thousand students in

1965. (*Interruptions*)

SHRI N. SUNDARARAJ: Sir, just for reducing two paise in electricity charges for agriculturists, there was agitation in Tamil Nadu. Thousands were taken to custody, and put in jails. Twelve persons were shot dead by the then Government. We do not want that kind of Government to come back to power. We want 'Kamaraj Rule'. Kamaraj Rule means clean Government, non corrupt Government, simple Government with full force to give concessions to the poor downtrodden. (*Interruptions*)

SHRI SURESH KURUP (Kottayam): Unlike Rajiv Gandhi Government. (*Interruptions*)

MR. CHAIRMAN: Please conclude

SHRI N. SUNDARARAJ: Sir, while the Government is able to give concessions to the industrialists, I request the Government to give concessions to the poor agriculturists because they have been burdened with cooperative loans. (*Interruptions*)

SHRI N.V.N. SOMU (Madras North): This is vote catching speech.

SHRI N. SUNDARARAJ: I want the Government to write off the Cooperative loans.

I also request the Government to postpone the Cooperative elections because there was not only corruption but new members have not been enrolled. When new members have been enrolled, we can have the elections.

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur): The Resolution for extending the President's rule in Tamil Nadu is being discussed. The continuation of President's rule, of course, deprives the people from active participation in the development of the State. As the leader of the greatest democracy in the world, being the champion of democracy, we should provide an opportunity to the people to have their own Government, to have a popular rule. On this consideration, I urge upon

[Shri Balwant Singh Raimoowalia]

the Home Minister not to extend the term of the President's rule in Tamil Nadu.

I had been to Tamil Nadu last month. People of every shade and opinion were eager to have elections at the earliest. I also want to suggest to the ruling party that prolonged spell of President's rule had never paid in terms of votes and power to the ruling party. It was prolonged spell in Assam and they lost. It was prolonged spell in Punjab in 1985 and they lost. Now in Tamil Nadu they are quite popular as the Members of the ruling party are saying that Government is doing this good or that good; the employees are happy, people in the countryside are happy, people in the urban areas are happy. When the people are happy and the atmosphere is congenial, the enrolment lists are ready, why is the Government of India trying to delay the elections? Like the people of Tamil Nadu, we the people of Punjab, are also victims of this policy of bringing President's rule. The people of Punjab have all the sympathies with the people of Tamil Nadu for early elections. I urge upon the Government to immediately announce elections in Tamil Nadu and not to extend the President's rule there.

[Translation]

SHRI HARISH RAWAT (Almora) : Mr. Chairman, Sir, I support the Resolution moved by the hon. Minister of Home Affairs. No one prefers the rule of a nominated person to that of an elected Government. I think that the hon. Minister of Home Affairs must have felt distressed to move the resolution for the extension of President's Rule. But under the situation existing today in Tamil Nadu, there is no other alternative but to extend the President's Rule there. I think that it is not the responsibility of the Central Government or of the Home Minister to decide whether the situation there has become normal and conducive for holding elections or not but it is the responsibility of the Governor to do so. It has been stated by the Members of the Opposition as well as the Ruling Party that in view of the situation arising out of the strike called by the State Government employees and now the threats given by a certain section of the people to boycott elections, it will not be proper to

hold elections there at this juncture. We cannot afford to keep a very large section of the society unhappy. We have to take them into confidence and as soon as the situation becomes normal, I think the Governor and the hon. Minister of Home Affairs will make necessary recommendations to the Election Commission for holding elections in the State.

Mr. Chairman, Sir, this is not the point as to for how long the President's Rule is in force, but the point is as to why it was necessitated to impose the President's Rule in the Tamil Nadu? What were the circumstances under which the President's Rule had to be imposed and the elected Government had to be dismissed? For an analysis to be made, all the Members whether they belong to the DMK or the AIADMK will have to consider as to why such a situation arose in Tamil Nadu and in legislative assembly there due to which the elected Government could not continue and President's Rule had to be imposed.

Mr. Chairman, Sir, the situation in Tamil Nadu today is very unfortunate. It is very distressing to find that the two political parties known as D.M.K. and AIADMK, which have now split into three groups and are in the process of their further division into four, have created such an adverse situation in Tamil Nadu which is the Centre of Tamil Culture.

It is not hidden from anybody and I think that as compared to the Congress party, the DMK and the AIADMK have complained against each other and each has made allegations against the other when the other was in power about misuse of public funds and that of amassing property worth crores of rupees. It has also been alleged that instead of looking after public interest and ensuring the progress of public welfare programmes, they have been busy in looking after their vested interests which has resulted in current crisis in Tamil Nadu. Before 1967, Tamil Nadu was hailed as an example of a progressive State. But, today it has gradually been relegated to the position of a backward state. I was very happy to know during my visit to Tamil Nadu about the praises showered on the hon. Governor. As a servant of democracy, I was surprised and felt distressed to note that the people were

comparing the popular rule, which existed earlier, with the current Governor's Rule and were saying that Governor's Rule was many times better. The same is also evident from the fact that the way the friends of DMK and AIADMK are making efforts to hurl personal allegations against each other shows that perhaps they are afraid that because of the efficient functioning of the administration during Governor's rule, the effective implementation of the various programmes, the total control over the bureaucracy and that if the current state of affairs is to continue, then no one stands a chance in the future and the people of Tamil Nadu will realise that the members of the AIADMK and DMK are of course, capable of inciting people on petty issues and come to power through such means but are not capable of carrying out programmes for public welfare. Hence, under these circumstances, the imposition of the President's Rule, although is not desirable step, has been welcomed and the people of Tamil Nadu are in favour of it. However I think that as soon as the situation normalises, elections will be held and the people of Tamil Nadu will teach a lesson to those persons who have shattered the economy of Tamil Nadu and are responsible for backwardness of the State regardless of their party affiliations. The people of Tamil Nadu will only teach them a lesson and they will not allow situations like the current one to be repeated in future.

With these words I conclude.

[English]

THE MINISTER OF HOME AFFAIRS

(S. BUTA SINGH) : Mr. Chairman, Sir, I have listened to the speeches of the hon. Members with interest, on the Resolution moved by me for the extension of President's rule in Tamil Nadu.

I am sorry that the hon. Members have gone beyond what was required. It is a statutory obligation and we have not come here to get the President's rule extended for any political purpose. It is a Constitutional requirement. The President's rule will be over after two-three days in Tamil Nadu and then what happens? I am sorry, Shri Ramoowalia Ji, Shri Kolandaivelu Ji and many Members have said that "You do not extend the President's rule, or you withdraw

the Resolution". Sir, what will happen? I am afraid, the hon. Members have even not cared to have some consideration for the Constitutional obligations.

What will happen to Tamil Nadu if we withdraw the Resolution and we accept their demand and whatever they propose?

SHRI THAMPAN THOMAS : You withdraw it.

S. BUTA SINGH : I will come to your point. I do not know which party you belong to now. Will you kindly tell me that? Are you 'Samajwadi' or are you in 'Janata' party or are you a 'Dal'? I do not know which part of it you belong to or perhaps you are still in 'morcha'. It is a still-born baby. Nobody knows which way it will go, which way it will turn. Anyway I will reply to all the points that you have made.

Sir, what will happen to Tamil Nadu? Do you want the State to be thrown into darkness without any constitutional provision? I am sure no hon. Member from Opposite would like us to take that kind of course and mind you, the President's Rule I do not know how they call it unconstitutional and undemocratic. Is it not provided in the Constitution? Is it not an Act of parliamentary democracy? They have their own notion about the President's rule. We are not happy with the President's rule there. The Congress Party has never encouraged any move towards bringing more and more States to President Rule except of course if the Constitution so desires, the situation so demands, it is an obligation, it is a duty towards the nation that we have to perform and I am sure the day the President Rule was imposed in Tamil Nadu every leader sitting on the Opposite side welcomed it from Telugu Desam to now Shri Kolandaivelu. The situation on 28th January—if you look at the news papers on 29th—was such that every party had said that there was no other alternative. I do not want to quote the hon. Members, their respective leaders and the news papers because what happened in Raj Bhawan was that all political parties except one which wanted a sort of steam-roll everything, wanted to finish the Members in dozens and they wanted to get them finished by the hon. Speaker and everybody shouted and

[S. Buta Singh]

everybody screamed and went to the Governor. Why are they projecting that kind of a situation? Was it introduced by the Congress Party? This is a constitutional obligation cast upon the Government of India. They have to perform this duty. Unfortunately, this situation was developed in Tamil Nadu and the President's rule was imposed. Now, the question is: Why are we going to seek extension beyond six months? I may inform the august House that everything was ready, electoral rolls were being revised, we were in touch with the Election Commission and the process was to start on or around June 20. Now, what happened around 20th June in Tamil Nadu is known to the hon. Members themselves. They know better than me because they are the Members representing Tamil Nadu. What was the situation in the State at that time? The State wide threat of a strike was hanging over the head of the administrators in Tamil Nadu. Negotiations were conducted right in the month of May. Hon. Member, Mr. Somu said what was the Government doing before the 20th June?

The Government in all seriousness was discussing and talking to the employees and the leaders who were backed by some of the political parties including the D.M.K., C.P.M. and other parties who were persuading the State Government employees to go on a State-wide strike. Now, Mr. Chairman, the Members should realise: can any administration think of holding elections where a State-wide strike was to take place? What happened? The negotiations were going on and on the 19th which means a day or two before the process for election was to start, the employees had made known through public statements that they are to go on State-wide strike.

No Governor or any other administrator would have taken that course that when the whole set up, all the employees of the State Government, all the categories are going to strike, how could the Governor hold an election there? Therefore, on the 22nd June itself, and between 22nd June and 6th July, 9182 employees were arrested. Now, can anybody think of an election in that State where nearly 10,000 people are behind the bars and others are on strike? 961 were remanded to the custody for acts of intimidation of loyal Government servants. Now

you can dispute who is to be blamed, but certainly the situation on ground definitely was not fit for holding an election in that State and if the Governor has recommended to the President that under the circumstances it was not possible to hold an election, what wrong has he done? Perhaps this was the only course left for the Governor under the Constitution. I do not know from where the hon. Members have brought this kind of charge against the Congress Party that we have persuaded—do you mean that we persuaded the employees to go on strike? Definitely not. Even the worst critics of the Congress Party have not said that we persuaded. There are records to show that the DMK, CPI(M) and other political parties were behind the strike.

SHRI N.V.N. SOMU: Even Mr. Moopanar tried, even the Government employees believed Mr. Moopanar. (*Interruptions*).

S. BUTA SINGH: I am happy that truth is coming out. (*Interruptions*) Mr. Kurup, I am happy that truth is coming out, Mr. Moopanar tried to have a negotiated settlement after they have threatened strike and that is one positive service that he has done to the people of Tamil Nadu.

Now, kindly don't interrupt me. I have never interrupted you. I am stating the facts.

SHRI N.V.N. SOMU: Then you are casting wild allegation. (*Interruptions*)

S. BUTA SINGH: Sorry, I cannot. (*Interruptions*).

SHRI N.V.N. SOMU: Earlier the Government employees announced the strike, and only after the Government employees sought the support of other political parties, they have come into the field. You are putting the clock back. Sir, Mr. Buta Singh is putting the clock back. It is only after the Government employees sought the support of all the political parties.

MR. CHAIRMAN: Let the Minister reply.

S. BUTA SINGH: Mr. Chairman, Sir, the one exercise I cannot compete with Mr. Somu is distorting the facts and telling untru-

ths in this House. I cannot compete with him in this. I have gone through his speech, he has made all utter baffoonery, nothing else. He said that the Governor told the people, 'I will grant your applications if you promise to vote for Congress.'

SHRI N.V.N. SOMU : You go through the newspapers.

S. BUTA SINGH : Now I have to tell the other part of the story. The Governor next day itself denied categorically ; such stories are planted by some of the political parties to which Shri Somu belongs. I am sorry the statement which has been published in the name of the Governor was denied the next day. It was carried by all the papers in Tamil Nadu and still the hon. Member is harping upon that kind of misinformation and tries to make the Members of this august House to believe that such things are happening and what not has been said about Dr. Alexander ? Normally we should not speak about persons, much less if a person happens to be a Governor because there are certain constitutional protocol and things which have to be observed before we speak about certain dignitaries. Governors' conduct is not discussed normally, it has to be in a substantive motion if there are certain things against a Governor. But in such a low tone, hitting below the belt, making personal attacks on one of our most distinguished Administrators, Mr. Somu went to the extent of criticising his character. Let me tell him...

SHRI N.V.N. SOMU : I have not criticised him. Why he has resigned ? Why Mr. Alexander has resigned as Principal Secretary to the Prime Minister ? Why he has resigned ?

S. BUTA SINGH : I would have really not taken this kind of objection. But what he said is—when you said that he was PA to Mrs. Gandhi, it is utter lack of knowledge. *(Interruptions).*

Perhaps the hon. Member does not know the position, the seniority of Dr. Alexander. He was the Principal Secretary to the then Prime Minister and he was one of our most outstanding administrators and one of our most successful diplomats. Now after he has

assumed the charge as the Governor, it was the duty of Dr. Alexander to take out the skeletons from the cupboards of those who were ruling Tamil Nadu for more than 2 decades. What is coming out ? The first thing that came out was, thousands and thousands of files, most important files were buried under dust and cob-webs. What wrong has he done ? Has he done the Congress job by clearing all those most important cases of public importance ? Is that his crime ? Is that he has helped the Congress Party in the State by giving some semblance of clean Government, efficient Government ? You go to the streets of Madras today. The people who are normally supposed to be more towards DMK say, Yes, there is something like law and order in the city.

My friend, hon. Mr. Ayyapu Reddy started his speech with the remarks that money is being collected through taxation. Yes, I am coming to that. Do you know who are collecting the money. Some of the local bodies headed by....

SHRI N.V.N. SOMU : It is untrue ; he is giving a false statement. We collected election funds only from the people. It is not like the Congress funds.

S. BUTA SINGH : I have not said anything. I have not yet spoken of what I have got to say. How is it that he has taken it ? This only shows that the cap is fitting them.

SHRI N.V.N. SOMU : Already Mr. Chidambaram has spoken about it.

S. BUTA SINGH : No. It is your colleague, our hon. friend from Telugu Desam, who has hinted. I wanted to say what he has hinted. He could not say because he is in your company. He is hesitating to name certain elements who are collecting money. Nobody has said that Congress is collecting money. Who are collecting money for their election campaigns ? *(Interruptions.)* It is a public secret now. In Tamil Nadu, everybody knows which party is collecting money in a most dubious manner by threatening the people.

SHRI N.V.N. SOMU : I take strong exception to that.

S. BUTA SINGH : I have not named your party.

SHRI N.V.N. SOMU : It is your style of saying.

S. BUTA SINGH : I have not named any party.

SHRI N.V.N. SOMU : If you are not naming my Party, it is well and good.

S. BUTA SINGH : I said, certain people belonging to certain political party who are heading the civic body are doing this. What do they do? They introduced taxation. There is the tax. When the people go to them, they say, all right, we will reduce it. I can cite examples of how many times taxes were raised and reduced because they wanted some money for their election campaign. Never have we heard this kind of very strange method of civic bodies of very big metropolitan cities. This is how the people are coerced to give funds for their political campaign. This is how the people are made to give money. The most funny part of the story is, in the newspapers it is mentioned that the money is given by the Janata, by the people to that political party for organising their future elections. This is what they talk of their very very high moral in the body politic! Anyway, I will leave it here.

But I would like to clarify certain misgivings and doubts which have been created in the speeches of the hon. Members, including that of my friend, Shri Kolandai-velu. Now, the hon. Member has said that nothing has been done for constructing the *Samadhi* of the late Shri MGR. It is not correct. The Government has undertaken the process and the designs were invited on the 7th May. Preparations for designs take time.

The last date for the receipt of designs has been fixed as 31st August, 1988.

SHRI P. KOLANDAIVELU : It is long time.

S. BUTA SINGH : I can assure this House that, as announced by the State Government, the Government is determined to renovate and improve the look of the *Samadhi* of late Shri MGR. He was one of our most respected leaders on a national level and the whole nation honoured him for his yeoman service for national integration and for the services to the people of Tamil Nadu.

SHRI E. AYYAPU REDDY : Just now you said that skeletons from the cupboard are unearthed by Dr. Alexander.

S. BUTA SINGH : That was one. The others are, in a period of a little over two decades, the people of Tamil Nadu have witnessed, as my friend the last speaker was mentioning, some of the things. I have no time. Otherwise, I would have given him more examples. But one thing which has been witnessed by the people is that the people were misled by the cheap slogans of parochialism and narrow chauvinism at the cost of the development activities in the State. Nothing was being done worth the name which could improve the standard of life of the people of Tamil Nadu. Much more damage has been done.

The people of Tamil Nadu have been fed on an ideology which kept them at a distance from the rest of the national mainstream. It was that which brought an isolation to the whole State and the State has stagnated in the matter of development. This is one disservice that the State has witnessed for the past 20 years.

Hon. Members are very much concerned about the future of the Congress and some of them have made prophesies that Congress will never come to power. If the Congress will never come to power, then why are you worried? Then you can wait for the elections. You are sure to come back to power. Why are you bothered about the Congress's future? You can leave the Congress alone. We will take care of ourselves. We have been taking care of your parties. For a change, we will take care of ourselves. Therefore, your love for the Congress party is well-founded. I can understand. But let me tell you. The last

Congress is wound up. The Congress (S) has also gone to the Dal. There is no other Congress now.

I have the opportunity of visiting some of the interior parts of Tamil Nadu. People are looking for a better future. People are yearning to have a real, secular, socialist and democratic Government in Tamil Nadu. I am sure the people will select their Government and these Parties which have fed the people of Tamil Nadu with parochialism and narrow ideology will be left behind. I have no doubt about it. But my hon. friends are worried about the future of the Congress !

There are other things I wanted to highlight. Some of the Members wanted to know what has the Government brought and my friend wanted to know what skeletons have been unearthed by the Governor's rule. In just a period of a little over three to four months, the exercise was started to clean the administration through the Directorate of Vigilance and Anti-Corruption. I will just give one example.

A total of 60 traps were organised leading to the arrest of 92 persons including 10 officers of Group A and B. 599 surprise checks were undertaken. 90 cases including a few against IAS and IPS officers have been registered.

This is the type of toning up the administration, of making the bureaucracy answerable to the people, responsible for the duties that have been given. The Governor's rule has done cleaning operations for the administration of Tamil Nadu. In the sphere of redressal of public grievances, the Governor has made it compulsory for all the Heads of Departments including the Secretaries and the Commissioners to spare time in their daily routine, meet the people, receive their applications, dispose them of. Now, one can go to the Secretariat with the hope that he will get some response to the application that he is taking with him. Earlier, perhaps, the Ministers used to function from their bungalows only, mostly and people used to be deprived of any opportunity. Of course, there were very good lectures and speeches. I can now realise the power of oratory in the Tamil Nadu politics. Shri Somu had such

virulent charges today. They have no basis. But he thinks that he can mislead the people of Tamil Nadu through his fluent Tamil. He thought that he could do the same thing in this House by making all ill-founded, baseless charges against some of the functionaries in Tamil Nadu and so also in this House. I am afraid this kind of political jugglery the people have seen for more than 20 years. In Tamil Nadu, people have come to realise that they cannot be fed on these high-sounding (*Interruptions*) words and these high-sounding idioms. People want that their living-standard should be improved. People want that concerted effort should be made to fight against poverty, which the Governor's rule has shown in a very small period. If I were to give you the progress achieved in the Rural Development, Mr. Kolandaivelu himself admitted that something has been done on IRDP and NREP. It is not 'something'. Sizable efforts have been made. For the first time, the Pattas are going to be given to those who are living on small patches of land for centuries and for generations and people are going to have Pattas. People will be given easy loans. People will be given subsidies under various schemes like Indira Awas Yojana and Kamaraj Housing Scheme in large scale. I was myself very much surprised that within three to four months—even in the month of April when the State Governments have not yet got their Budgets sanctioned, in anticipation, the State Government started and the Planning Commission itself enhanced allocation for the State of Tamil Nadu and with that—enhanced allocation, the State administration, in the shortest period, have taken, in all seriousness, all the schemes for the betterment of the poor people, small farmers, peasants, women, youth and there is a sea-change in the rural areas in Tamil Nadu. The whole State is humming with activities.

An hon. Member objected to the Governor's liberalising the small-scale industries programmes. What is wrong in that ? He has encouraged them, just as Mr. Kumaramangalam was mentioning. Large scale of sick-units, textile units have been given life. Large number of workers, who were sitting idle, un-paid, started coming to do their jobs. The biggest Housing Scheme programme which has been taken up in Tamil Nadu is being imple-

[S. Buta Singh]

mented.

Some of the hon. Members took objection to some of my Congress friends saying that we will bring Congress era or Congress Government and like things. When we say of Kamaraj, Kamaraj is a symbol of Gandhianism. He was a true follower of Mahatma Gandhi. He lived on the principles of Gandhiji. He was a selfless worker. I know every Chief Minister has shortfalls; every Chief Minister has plus points; every Chief Minister has minus points. I will not compare Kamaraj-ji with the modern Sanyasis, wearing all kinds of *Ggrua* robes and having crores and crores of rupees in the names of their sons, daughters and daughter's in-law and facing the High Courts.

And they are still saying, "I am a Sanyasi; I do not touch money". Kamaraj was a real sanyasi. On the day Kamaraj passed away, he did not have any money in the bank. He was a real sanyasi. He was a real follower of Gandhiji. And when we say that we will go back to the Kamaraj era, we have this in our mind. I know, as a Chief Minister, one has so many things. But, after all, a Chief Minister does not have a talisman that he can change the whole State overnight or even in five years. What have you done in 20 years? Have you changed the life-style of the people in Tamil Nadu? (*Interruptions*) Look at the poverty line...

SHRI N.V.N. SOMU : We have given lakhs of *pattas* to Harijans and backward class people. You are following what our leader, Shri Karunanidhi, has done. (*Interruptions*)

S. BUTA SINGH : Sir, have I compared Kamarajji with any of the leaders? Anna was a great leader. We accept him. But why do they belittle Kamarajji today? (*Interruptions*) Kamaraj was one leader who made the Tamilians feel proud of being Indians. He said, "This country belongs to the people, to the whole people of this country, not only to those belonging to one section or one language or one culture". That was the greatness of Kamaraj. That is why we respect Kamaraj. I am sure the

people have started realising this in Tamil Nadu. This is just a Constitutional provision which the House will be passing...

SHRI N.V.N. SOMU : Our leader built a memorial for Kamaraj, but you had taken away the *charka* from the memorial during the Emergency.

S. BUTA SINGH : We stand by our commitment, and I am sure the Governor also stands by his commitment. The employees' thing has been taken care of. I can say, seeing the way they have dealt with the employees' strike—I am sorry, some of the Members made a false allegation that women were raped and they were manhandled; it is wrong and baseless and I repudiate that with all the strength at my command—the strike was handled with the utmost care and consideration...

SHRIMATI GEETA MUKHERJEE (Panskura) : Oh ! Is it so !

S. BUTA SINGH : Madam, if I were to quote some of the leaders belonging to your Party on the handling of the strike, you know what happened? On the day the whole thing was resolved, your Party leaders went to the Adviser, Mr. G.V. Ramakrishnan, and said, "Sir, we have faith in you; we will request you to continue even after the popular Government comes so that you can solve our problems". This was the confidence with which the strike was handled...

SHRIMATI GEETA MUKHERJEE : What are you doing ?

S. BUTA SINGH : This is their demand, your leaders' demand, and we will consider it at that time, how best we can meet this demand.

I am told that it was a big strike, it was a great challenge, it was a threat, but it was tackled very tactfully, it was tackled with a standard that befits a very efficient administration. I must say that I compliment and congratulate the people of Tamil Nadu who understood the threat of the strike. Also I appreciate the cooperation extended to the administration by all the sections who agreed to that formula and my sincere thanks are due to

them because they have saved the State from some kind of a chaos. And I am sure, given this kind of cooperation, we will be able—we are seriously trying—to bring some kind of understanding between these two sections of the society, namely, the Vanniyars and the Harijans. I am sure that, with proper understanding and with mutual confidence, there is no problem in this country which cannot be resolved. Our experience has shown; we have done in the past in Tamil Nadu and we will do it. I am sure, with the cooperation of all political elements, we will solve this problem also—where the Vanniyars and the Harijans will come together.

18.00 hrs.

Soon there will be a situation in which we can have the elections. Hon. Members mentioned about the cooperative elections. And this cooperative election was to come after 13 years. But as pointed out by some of my colleagues—the hon. Member Smt. M. Chandrasekhar and Shri Kumaramangalam and my friend the last speaker that it was a fraud. How the people came to capture the cooperatives. How can they allow such a situation? We cannot allow exploitation of the people in Tamil Nadu through these dubious methods of capturing cooperatives. Therefore, in deference to the wishes of the hon. Members, I am going to advise the State administration that they should give full opportunity to the small people to the common people so that they can become members. Only then, they should hold elections.

With these few words, may I commend this Resolution to this august House. It is not our intention to extend the President's Rule. But it is one of our duties. It is the constitutional obligation that we have to discharge. And I am sure the Consultative Committee which is there, we will have a meeting of the Consultative Committee. I will sit with the hon. Members and we will discuss all the problems of the Tamil Nadu. With these words, I commend to this House that this Resolution be passed unanimously.

MR. DEPUTY-SPEAKER : The question is :

"That this House approves the continuance in force of the Proclamation dated the 30th January, 1988 in respect of the State of Tamil Nadu, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 30th July, 1988."

The motion was adopted.

18.01 hrs.

At this stage, Shri N.V.N. Somu and some other hon. Members left the House.

MR. DEPUTY-SPEAKER : Shrimati Sheila Dikshit.

18.01 hrs.

BUSINESS ADVISORY COMMITTEE

Fifty-fifth Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT) : Sir, I beg to present the Fifty-fifth Report of Business Advisory Committee.

I would also like to announce in the House that the Business Advisory Committee has since decided that the Motor Vehicles Bill will be taken up one week later to give Members an opportunity to go through it.

MR. DEPUTY-SPEAKER : The House stands adjourned to re-assemble tomorrow at 11.00 A.M.

18.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, July 28, 1988/ Sravana 6, 1910 (Saka).